

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu

Notification

Jammu, the 7th of April, 2026

S.O 93 .- In exercise of the powers conferred under sub-section (1) of Section 14 of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Government hereby appoint Sh. Shabir Ahmed Malik, Teshildar Relief Organization(M) J&K. to be the Executive Magistrate, who shall exercise all the power of an Executive Magistrate within his territorial jurisdiction of Relief Organization(M) J&K, District Jammu.

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Commissioner/Secretary to
Government

No. LAW-Powr/5/2024-10-

Dated :- 07 -04 - 2026

Copy to the:- .

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
2. Divisional Commissioner, Jammu.
3. Secretary to Government, Revenue Department.
4. Relief & Rehabilitation Commissioner (M), Jammu. This is with reference to letter No.RRCM/Estt/2026/1037-38 Dated:- 04-04-2026.
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C).
7. Incharge Website section


Additional Secretary to Government
Department of Law Justice & PA
